

connection with the allotment of time for those Bills. The time that is allotted for each Bill is also stated in the report. I move that the report be agreed to by the Lok Sabha.

**Mr. Chairman:** The question is:

"That this House agrees with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1956."

*The motion was adopted*

#### INDIAN PENAL CODE (AMENDMENT) BILL

(Insertion of new section 170A)

**Dr. N. B. Khare** (Gwalior): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted*

**Dr. N. B. Khare:** I introduce the Bill.

#### INDIAN PENAL CODE (AMENDMENT) BILL

(Insertion of new section 427A)

**Shri Raghunath Singh** (Banaras-Distt. Central): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted*

**Shri Raghunath Singh:** I introduce the Bill.

#### PROCEEDINGS OF LEGISLATURES (PROTECTION OF PUBLICATION) BILL\*

**Shri Feroze Gandhi** (Pratapgarh Distt.—West *cum* Rae Bareil Distt.—East): I beg to move for leave to introduce a Bill to protect the publication of reports of proceedings of Parliament, State Legislatures and their Committees.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to protect the publication of reports of proceedings of Parliament, State Legislatures and their Committees."

*The motion was adopted*

**Shri Feroze Gandhi:** I introduce the Bill.

#### MOTOR VEHICLES (AMENDMENT) BILL

(Substitution of section 65, etc.)

**Mr. Chairman:** Shri M. L. Dwivedi and Shri S. V. Ramaswamy are not present here. So, we shall take up the further consideration of the following motion moved by Shri T. B. Vittal Rao on the 16th December, 1955:

"That the Bill further to amend the Motor Vehicles Act, 1939, be taken into consideration."

Out of two hours allotted for discussion of this Bill, two minutes were taken on the 16th December, 1955, and therefore, one hour and 58 minutes are still available. Shri T. B. Vittal Rao may continue his speech now.

**Shri T. B. Vittal Rao** (Khammam): This Bill seeks to regulate the conditions of work of the workers in motor transport. The principal Act refers only cursorily to the working conditions and the hours of work of the workers in this industry. There is no further provision for transport workers. Under the existing conditions in India today, there is a lot of scope for the development of road transport in view of the fact that the railway transport system has not been able to catch up with both industrial and agricultural development of the country. Even railway transport, from the figures that I will present before the Sabha, is comparatively meagre. Only the other day, the Chairman of the Railway Board, while addressing the Institute of Engineers at Bhopal, has given the following facts. The facts are very revealing. He has compared the route mileage of railway transport in India to that of various other countries. In India, for an area of 1,000 sq. miles, we have 27 miles of railway. In the United States, it is 74, that is, three times that of India. In the United Kingdom, it is 204 which is 7.6 times. I have got the figures for Canada, France and Japan which

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